cises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G. S. R. No. 015, dated the 8th August, 1959, publishing an amendment jn the Central Excise Rules, 1944. [Placed in Library. See No. LT-1547|59]

#### CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES, 1959

SHRIMATI TARKESHWARI SINHA: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 917, dated the 8th August, 1959 publishing the Customs and Central Excise Duties Export Drawback (General) Rules, 1959. [Placed in Library. See No. LT-1548159]

# ALLOTMENT OF TIME FOR CONSIDERATION OF MOTION RE REPORT OF THE ROAD TRANSPORT REORGANISATION COMMITTEE.

MR. CHAIRMAN: Three hours are allotted for the discussion of the Government motion in respect of the Report of the Road Transport Reorganisation Committee, 1959.

#### REFERENCE TO NOTICE RE MO-TION FOR PAPERS ON THE FOOD SITUATION

SHRI BHUPESH GUPTA (WEST BENGAL): Sir, what has happened to my notice of a Motion for Papers on the food situation. In Bengal 250 peo ple have been arrested, including 20 M.L.As.

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MR. CHAIRMAN: We have given some time for that.

SHRI BHUPESH GUPTA: I do not know. They have fixed up tomorrow in that House. We have given notice of a Motion for Papers. The Minister could have come here and made a statement.

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: You ask us not to defy the law, but then what can we do?

#### MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE OF THE NATIONAL CADET CORPS AND PROGRAMME THEREOF

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, on behalf of Shri V. K. Krishna Menon, I beg to move:

"That in pursuance of clause (i) of subsection (1) of section 12 of the National Cadet Corps Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

MR. CHAIRMAN: Motion moved:

"That in pursuance of clause (i) of subsection (1) of section 12 of the National Cadet Corps Act, 1948, this House do proceed to elect, in such, manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to say a few words. This Committee, in a way, is important and I find that somehow or other we are not kept informed of what is going on in the administration of the Cadet Corps. We hear lots of things about the administration and at least on one occasion I remember distinctly and I drew the attention of the hon. Defence Minister to certain practices that were going on in Calcutta. There, in a parade, where the

off

[Shri Bhupesh Gupta.] hon. Minister was present, supposed to be performed by the Cadets, the other regulars were brought in and they were asked to parade with the Cadets, of course, in Cadet uniform. Nothing is being done actually by way of development of the Cadets properly. Now, I am not blaming the Central Government directly for this kind of thing. It appears to me that although we have provided for this kind of institution, they are not being handled in the manner in which they shpuld be handled. One of the reasons why they do not take the advice of other people is that it has got into a sort of.jam, into some kind of coterie, who handle this business. Now, if you are convinced-I know that you are convinced, but they are not convinced. I have been in correspondence with them and I have got no remedy whatsoever. Therefore, when the selection is made, I don't object from which side you take the Member. I know the Government will-because it is Government Party-nominate in this case. I hope they will take the right type of person and whoever goes from this House would be good enough to look into all these things that have been going on in the Cadet Corps-—the dereliction of duty, disregard of responsibility and no attempt whatsoever to bring the Cadets along the lines on which they are supposed to bo built. These are matters which the Committee should go into. Especially, when an esteemed Member from this House goes into such a Committee, I hope he will look into this matter. You see, Sir, the other Minister does not even listen to me.

MR. CHAIRMAN: They are all listening to you.

SHRI BHUPESH GUPTA: I do not know how they listen, but they turn back.

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA This is the position.

SHRI V. K. DHAGE (Bombay): They are consulting as to what to reply.

SHRI BHUPESH GUPTA: They are consuting. I think the consultation will be better if they associate some of us with this kind of thing and sometimes the Defence Minister or his Deputy should talk to us across the table, call us, ask for our suggestion . . .

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: That is what we say in regard to this matter . . .

SARDAR RAGHBIR SINGH PANJHAZARI (Punjab): He could raise the question in the Consultative Committee.

SHOT BHUPESH GUPTA: He is talking to the Deputy Minister. I would like him to be a Deputy Minister. Now, this is the thing. Sir, I have made some suggestions. Normally I do not wish to speak on these things. These are done by arrangement. But surely I thought that the Cadet Corps was an important matter and they would consult us on important occasions

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON); Mr. Chairman, I was not prepared for this, because it is not usual.

MR. CHAIRMAN: It is not usual, I know.

SHRI V. K. KRISHNA MENON: But then I do not object to it. All that happened was that the hon. Member made certain allegations, which is normal in a system of parliamentary government when the Opposition is in a minority. There is no substance in these allegations and so far as the National Cadet Corps is concerned, there are occasions like the Budget Debates, questions, Consultative Committees, Public Accounts Committee, Parliamentary Committees of various kinds. If there are any specific matters that are brought up, they are looked into. That is a general statement that nothing is going on. The National Cadet Corps has expanded very much in the last couple of years. The Advisory Committee takes its business seriously, though it is quite

true that they meet ouly on or rare oc- i casions. And I regret that especially in regard to a Corps of young people where students are concerned-and it is officered by some of the most competent men in the Army and the other Forces-these wild allegations should be mad.e. I should like to categorically deny that there is any substance lin the suggestion that at ceremonial parades ranks of the Army are introduced. The National Cadet Corps does contain elements of the Army for the purpose of instruction and these instructors will be there. In fact, when the hon. Member made the allegation last time, it was not-if he would recall—in reference to the National Cadet Corps, but with regard to the Territorial Army. Now, he has shifted that. Probably hs does not know the difference.

MR. CHAIRMAN: He knows all the •differences.

SHRI V. K. KRISHNA MENON: I ara charitable. Even though ttiey were wild allegations, if he wants to join the National Cadet Corps, he can go to Calcutta University and if he is not age-barred, we will take him.

SHRI BHUPESH GUPTA: Sir, is it the way? It is not for my joining this thing. Even if you make me the commander-in-chief of that, I would not accept it. What I say is when you take people, take the right type of people. I am not accusing you. He says, wild allegations I made. It is \*wrong.

#### MR. CHAIRMAN: The question is:

"That in pursuance of clause (i) of subsection (1) of section 12 of the National Cadet Corps Act, 1948, thi<sub>s</sub> House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

The motion was adopted.

:39 RSD-3.

MR. CHAIRMAN: I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Central Advisory Committee of the National Cadet Corps:—

Number of Members One to be elected .

 Last date and time 24th August, 1959 for receiving nomination. (Up to 3 P. M.)

 Last date and time 25th August, 1959 for withdrawal of (Up to 3 P. M.) candidature.

4. Date and time of 27th August, 1959 (Between 3 P.M.)

5. Place of election Room No. 28
Ground Floor,
Parliam nt
House, New

D.lhi.

6. Method of election Proportional representation by means of the single transferable vote.

## MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION AND PROGRAMME THEREOF

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): Sir, I beg to move:

"That in pursuance of sub-clause (d) of clause .(2)' o'f paragraph 3 of the Government of.India (Education, Health arid Lands Department) Resolution No. F.'122-3 |35-E, dated the 8th August, 1935, as amended, this Hous j do proceed to elect, in such manner as the Chairman may direct, one member *t* from among themselves .to be a member of the Central Advisory Board of Education."

### MR. CHAIRMAN: Motion moved:

"That in pursuance 'of sub-clause (d) of .'clause (2) of paragraph 3 of the Government of India (Education, Haalth' and Lands Department) Resolution No. F. 122-3 |35-E., dated the.,. 8th August, 4935, as amended, this House do proceed to